Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 1604 TO BE ANSWERED ON 03.05.2016

PACKAGED WATER

1604. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION million keley [kk vkj kolt fud for j.k elhbe pleased to state:

- (a) whether a number of unlicensed companies producing and selling poor quality packaged drinking water/mineral water are operating in the country;
- (b) if so, the details thereof indicating the complaints received during each of the last three years along with the action taken against the defaulters; and
- (c) the steps taken to standardise the production and ensure supply of good quality packaged drinking water in the country?

ANSWER

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THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) & (b): Yes Madam. All Food Business Operators engaged in the production of mineral water/packaged drinking water have to follow the standards of mineral water and packaged drinking water as prescribed under Regulation 2.10.7 and 2.10.8 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011. Licenses and Registration under Food Safety and Standards Act, 2006 are issued to units engaged in the production of Packaged Drinking Water and Mineral Water as per the provisions and conditions prescribed in Food Safety and Standards Act, 2006, Rules and Regulations made thereunder.

As per Regulation 2.3.14 (17) & 2.3.14 (18) of the Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 "No person shall manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark."

As per the information available from State/UT Governments, the details of samples of Packaged Drinking Water and Mineral Water collected, tested, found no conforming (including unlicensed) and action taken during the year 2013-14 and 2014-15 is enclosed at Annexure-I & II. Separate data is not available with regard to Packaged Drinking Water/Mineral Water for the year 2012-13.

(c) : The implementation and enforcement of Food Safety and Standards Act, 2006, Rules and Regulations thereunder including standards for packaged drinking water primarily rests with State/UT Governments.

Surveillance, monitoring, inspection and random sampling of food products is being done by the Officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.

In addition, BIS also checks conformity of Indian Standard for packaged drinking water and packaged natural mineral water for manufacturer holding BIS license.

STATEMENT REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.1604 FOR 03.05.2016 REGARDING PACKAGED WATER.

Sr. No.	Name of the State/U.T.	Total No. of sample s taken	No. of Samples Analyse d	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Crimin al	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands								
2.	Andhra Pradesh	149	149	108	63	36		Rs. 8, 49, 150	
3.	Arunachal Pradesh	4	4						
4.	Assam	35	35	12	-				
5.	Bihar								
6.	Chandigarh								
7.	Chhattisgarh	9	9	5					
8.	Dadra & N.H.								
9.	Daman & Diu								
10.	Delhi		2	0					
11.	Goa	37	37	5					
12.	Gujarat	108	100	44		22		1	
13.	Haryana	40	40	12					
14.	Himachal Pradesh								
15.	Jammu & Kashmir	58	70	2		1	1	Rs. 5000	
16.	Jharkhand	37	25	4	2				
17.	Karnataka								
18.	Kerala	34	29						
19.	Lakshadweep								
20.	Madhya Pradesh	62	61	17		13			
21.	Maharashtra	63	63	39	7	3	2		
22.	Manipur								
23.	Meghalaya								
24.	Mizoram								
25.	Nagaland	10	10						
26.	Orissa								
27.	Puducherry	2128	2128	290					
28.	Punjab	122	119	10	1				
29.	Rajasthan								
30.	Sikkim								
31.	Tamil Nadu	19	19	8		1	1	Rs. 10, 000	
32.	Tripura								
33.	Uttar Pradesh	71	71	20		19		Rs. 2, 15, 000	
34.	Uttarakhand	17	6	1					
35.	West Bengal								
	Total:	3003	2977	577	73	96	4		

Source- States/UTs

STATEMENT REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.1604 FOR 03.05.2016 REGARDING PACKAGED WATER.

Sr. No.	Name of the State/U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found adulterated and Misbrande	No. of Cases Launched		No. of Convictions/ Penalties	
					Crimin al	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	1						
2.	Andhra Pradesh	54	54	38	19	20		Rs. 1, 10, 000
3.	Arunachal Pradesh	2	2					
4.	Assam	59	59	10	7	1		
5.	Bihar	19	1					
6.	Chandigarh	2	2	2		2		
7.	Chhattisgarh	15	15	7				
8.	Dadra & N.H.							
9.	Daman & Diu							
10.	Delhi							
11.	Goa	14	9	2				
12.	Gujarat	73	74	15	2	21	1	10/Rs. 52500
13.	Haryana							
14.	Himachal Pradesh	9	17	1	1		1	Rs. 1000
15.	Jammu &	16	14	1		1		
	Kashmir							
16.	Jharkhand	4	3	3	2	3		
17.	Karnataka	44	43	29				
18.	Kerala	17	16	3				
19.	Lakshadweep							
20.	Madhya Pradesh	58	57	13	2	11	4	4
21.	Maharashtra	117	89	29	5	10	2	Rs. 75, 000
22.	Manipur							
23.	Meghalaya	1						
24.	Mizoram					1		
25.	Nagaland	5	5	1.7		1		
26.	Orissa	92	92	15		 		
27.	Puducherry	18	18	1 22	12	1		
28.	Punjab	102	101	22	12	+	1	
29. 30.	Rajasthan Sikkim					+	1	
31.	Tamil Nadu	58	57	34	4	7	8	Rs. 79, 500
32.	Tamii Nadu Tripura	58 6	31	34	4	/	0	18. 79, 300
33.	Uttar Pradesh	U				+	1	
34.	Uttarakhand					+		
35.	West Bengal	20	6	1		+	1	1
55.	Total:	20	0	1		+		
	i utai.	806	734	226	54	76	16	14/ Rs. 3, 18, 000

Source- States/UTs